CHAPTER-II

POWERS OF THE REGISTRAR

14. **Powers and functions of the Registrar.-** The Registrar shall have the following powers and functions, namely:-

- (a) registration of appeals, petitions and applications;
- (b) to receive applications for amendment of appeal or the petition or application or subsequent proceedings.
- (c) to receive applications for fresh summons or notices and regarding services thereof;
- (d) to receive applications for fresh summons or notice and for short date summons and notices;
- (e) to receive applications for substituted service of summons or notices;
- (f) to receive applications for seeking orders concerning the admission and inspection of documents;
- (g) transmission of a direction/ order to the civil court as directed by Tribunal with the prescribed certificate(s) for execution etc; and
- (*h*) such other incidental/matters as the Chairperson may direct from time to time.

15. **Power of adjournment.-** All adjournments shall normally be sought before the concerned bench in court and in extraordinary circumstances, the Registrar may, if so directed by the Tribunal in chambers, shall at any time adjourn any matter and lay the same before the Tribunal in chambers.

16. **Delegation powers of the Chairperson.-** The Chairperson may assign or delegate to a Deputy Registrar or to any other suitable officer all or some of the functions required by these rules to be exercised by the Registrar.